

IN THE HIGH COURT OF BOMBAY AT GOA
CRIMINAL MISC. APPLICATION NO.74 OF 2018
AND
CRIMINAL MISC. APPLICATION NO.30 OF 2019

Aldila Braganza

... Petitioner

Versus

Antonetto J.D'Souza & Ors.

... Respondents

Applicant in person.

Shri J.E. Coelho Pereira, Senior Advocate with Shri Sagar Rivankar,
Advocate for the Respondents.

Coram:- DAMA SESHADRI NAIDU, J.

Date:- 2 NOVEMBER 2020

P.C. :

The applicant *pro se* wants the Court's leave to withdraw the two miscellaneous applications: Criminal Misc. Application No.74/2018 and Criminal Misc. Application No.30/2019 in Criminal Application (Main) No.73/2018. As the applicant has civil proceedings pending against the respondents, she has accused the contesting respondents of falsification of evidence, manipulation of records, and other like crimes. To have them prosecuted under Section 340, read with Section 195 of Cr.P.C., the applicant has filed Criminal Application (Main) No.73/2018.

2. In Criminal Application (Main) 73/2018, the applicant filed Criminal Misc. Application No.74/2018 requiring this Court to stay the civil proceedings. Later, she filed Criminal Misc. Application No.30/2019, requesting the Court to hear the Criminal Application (Main) No.73/2018 along with her Misc. Civil Application No.772/2018 in Civil Review Petition No.18/2018.

3. Now, the applicant has come up with this application to withdraw those two criminal misc. applications.

4. Heard Ms. Braganza, the party in person; and Shri J.E. Coelho Pereira, the learned Senior Counsel for the contesting respondents.

5. As I see no substantial legal hurdle for the Court to accept the petitioner's prayer, I allow her applicant to withdraw both the criminal miscellaneous applications: Criminal Misc. Application No.74/2018 and Criminal Misc. Application No.30/2019 in Criminal Application (Main) No.73/2018. Accordingly, I dispose them of as having been withdrawn. Let the Criminal Misc. Application (Main) No.73/2018 stand over to 01.12.2020.

DAMA SESHADRI NAIDU, J.

NH